

(2021) 04 JH CK 0229
In the Jharkhand High Court
Case No : Writ Petition (C) No. 1562 Of 2021

Basant Prasad

APPELLANT

Vs

State Of Jharkhand & Others

RESPONDENT

Date of Decision : 22-04-2021

Acts Referred:

Citation : (2021) 04 JH CK 0229

Hon'ble Judges : Rajesh Shankar, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

The case is taken up through Video Conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the

Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of

Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the parties.

I.A. No. 2233/2021 The present interlocutory application has been filed on behalf of the petitioner for ignoring the defect Nos. 3 & 6, as pointed out by the office.

It has been stated that so far as the defect No.3 is concerned, the petitioner has filed the original power of attorney in W.P.(C) No. 2496/2015

wherein the vires of the provisions of the Jharkhand Buildings (Lease, Rent and Eviction) Control Act, 2011 has been challenged and the same is

pending before the learned Division Bench of this Court. As such, the petitioner

has filed the photocopy of the power of attorney in the present writ petition as Annexure-1. It has been further stated that as regards the defect No.6, page 47 appears to be filed due to inadvertence and the said page may not be read with the present writ petition and the same is required to be ignored. Thus, the prayer has been made to ignore the defect Nos. 3 & 6, as pointed out by the office.

Having pursued the present interlocutory application and for the reasons stated in the same, the defect Nos. 3 & 6, as pointed out by the office, are ignored for the present.

The present interlocutory applications stands disposed of.

W.P.(C) No. 1562 of 2021 Put up this case after two weeks under appropriate heading. In the meantime, learned counsel for the petitioner shall remove the remaining defects, as pointed out by the office.